अपना मकान स्वयं बनाओ योजना के अंतर्गत, उत्तर प्रदेश में 83 बीड़ी कर्मकारों को ऋण प्रदान करने की मंजूरी प्रदान की गयी है ।

Defaulting establishments protected by RPFC, Delhi

6330. SHRI GHUFRAN AZAM: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that a number of defaulting establishments have been protected by the them Regional Provident Fund Commissioner, Delhi to serve his own interest;

(b) whether the files of M/s. Skipper and M/s. Grandlay were kept pending for 18 to 24 months and no action was initiated;

(c) whether it is also a fact that such acts of the R.P.F.C. have violated the rules etc.; and

(d) if so, whether Government propose to investigate into the financial scandals in the R.O. Delhi and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) to (d) The information is being collected and will be laid on the Table of the House.

Posts sanctioned in Delhi Regional Office of BPF Organisation

6331. SHRI GHUFRAN AZAM; Will the Minister of LABOUR be pleased to state:

(a) the total number of posts sanctioned in Delhi regional office of the BPF Organisation with break up of PF, EPF, EDLI computer etc.;

(b) what is the present position of the posts in different cadres from Class IV to Class I;

(c) whether the vacant posts are to be filled up as per the Central Administrative Tribunal order of the principal bench and whether some posts of computer consisting the pay scale of Rs. 1600-2600 have been illegally filled up by promoting the persons in the scale of 1640/-;

(d) if so, the reasons thereof; and

(e) whether Government will issue the instructions to reverse the position and implement the CAT order and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) to (e) The information is being collected and will be laid on the Table of the House in due course.

देश में बाल श्रमिक

6332. **श्री अनन्तराय देवशंकर दवे :**

प्रो. विजय कुमार मल्होत्रा :

क्या श्रम मंत्री 20 दिसम्बर, 1993 को राज्य सभा में अतारांकित प्रश्न सं. 2445 और 2449 के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने आज की तारीख तक बाल श्रमिकों की संख्या का पता लगाने के लिए राज्यवार कोई सर्वेक्षण करवाया है ; और

(ख) यदि हां, तो देश में बाल श्रमिकों की राज्यवार संख्या क्या है ?

श्रम मंत्रालय के राज्य मंत्री (श्री पी. ए. संगमा) : (क) और (ख) प्रमाणिक ब्यौरे दस वर्षीय जनगणना के माध्यम से प्राप्त होते हैं । 1981 की जनगणना के अनुसार देश में राज्यवार बाल श्रमिकों की संख्या दर्शानेवाला विवरण संलग्न है (नीचे देखिए) 1991 की जनगणना के आंकड़े अभी प्रकाशित किए जाने हैं ।

विवरण

1981 की जनगणना के अनुसार बाल श्रमिकों (0–14 आयु वर्ग) का वितरण दर्शाने वाला विवरण।

क्रम सं.	राज्य/संघ राज्य क्षेत्र	0–14 आयु वर्ग के कर्मकार 1981 की जनगणना
1	2	3
1.	आन्ध्र प्रदेश	1,951,312
2.	असम	**
3.	बिहार	1,101,764
4.	गुजरात	616,913
5.	हरियाणा	194,189
6.	हिमाचल प्रदेश	99,624
7.	जम्मू और कश्मीर	258,437
8.	कर्नाटक	1,131,530
9.	केरल	92,854
10.	मध्य प्रदेश	1,698,597
11.	महाराष्ट्र	1,557,756
12.	मणिपुर	20,217
13.	मेघालय	44,916
14.	नागालैंड	16,225
15.	उड़ीसा	702,293
16.	पंजाब	216,939
17.	राजस्थान	819,605
18.	सिक्किम	8,561
19.	तमिलनाडु	975,055
20.	त्रिपुरा	24,204
21.	उत्तर प्रदेश	1,434,675
22.	पश्चिमी बंगाल	605,263
23.	अण्डमान और निकोबार द्वीप समूह	1,309
24.	अरूणाचल प्रदेश	17,950
25.	चण्डीगढ़	1,986
26.	दादरा और नागर हवेली	3,615
27.	दिल्ली	25,717
28.	गोवा, दमण और द्वीव	9,378
29.	लक्षद्वीप	56
30.	मिजोरम	6,314
31.	पांडिचेरी	3,606
	कुल :	13,640,872

**उस समय वहां अशान्त परिस्थितियों के कारण असम में 1981 की जनगणना आयोजित नहीं की जा सकी।

Amendments in the Industrial Disputes Act

6333. SHRI ANANTRAY DEVSHANKER DAVE: Will the Minister of LABOUR be pleased to state:

(a) whether Government have received any request from All India Federation of Sales Executives Association for amendment in the Industrial Disputes Act, 1947 and the Sales Promotion Employees Conditions of Service Act, 1976; and

(b) if so, the Government's reaction therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) Yes, Sir.

(b) The requests have been considered and it has not been found feasible to accept the same.